

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH

NEW DELHI

ORIGINAL APPLICATION NO. 350 OF 2024

IN THE MATTER OF

Amit Kumar & Anr. ....Applicants

VERSUS

Union of India & Ors. ....Respondents

**INDEX**

S. No.	Particulars	Pg. No.
1.	Applicants' Submission in Response to Reply of Respondent Nos. 3, 4, and 6	2-5
2.	<b><u>Annexure R-1 (colly):</u></b> True copies of the reports of Tehsildar, Neem Ka Thana dated 16.09.2022, 24.11.2022, 12.03.2024, and 24.04.2024	6-9

Filed by:

Applicant

Amit Kumar

**Dated: 01.10.2024**



**Preliminary Submissions:**

4. It is respectfully submitted that the encroachments on the Kasawati River have been extensively documented by the Tehsildar of Neem Ka Thana in reports dated 16.09.2022, 24.11.2022, 12.03.2024, and 24.04.2024. These reports clearly establish that the Kasawati River (referred as Kasawati Nala in the reports) is a significant watercourse and not merely a "Gair Mumkin Nala," as suggested in certain local records. The reports further document the continuous and illegal encroachments obstructing the natural flow of the river, resulting in severe environmental degradation. True copies of the reports of Tehsildar, Neem Ka Thana dated 16.09.2022, 24.11.2022, 12.03.2024, and 24.04.2024 are annexed as **Annexure R-1 (colly)**.
5. It is also submitted that the Kasawati River is well-documented in the Survey of India Toposheet Nos. G43D13, G43D14, G43E1, and H43W4. Despite being referred to as "Gair Mumkin Nala" in some revenue records, the river is clearly marked and identified in these official Indian government records i.e. Survey of India data. This demonstrates that the river is not only historically significant but also geographically recognized as a water body of importance.
6. It is further submitted that the respondents' claim of taking action against the encroachments has not led to any substantive results. The encroachments continue to persist, and the actions taken by the respondents appear to be mere formalities rather than effective enforcement measures.
7. The respondents have not adequately addressed the impact of illegal mining/stone crushers activities and encroachments on the riverbed. These unregulated mining activities have contributed to the depletion of groundwater and the degradation of the surrounding ecosystem. This is in direct violation of the *Water (Prevention and Control of Pollution) Act, 1974* and the *Environment (Protection) Act, 1986*, which require the respondents to prevent activities that harm water bodies and the environment.

**PARAWISE REPLY:**

8. That the contents of **para 1 & 2** do not need a response.
9. In response to the content of **para 3**, it is submitted that the content of Para 4, and 5 of this instant reply may be taken as part and parcel of the submissions and the same is not repeated here for the sake of brevity. It is reiterated that while the Respondents claim to

be taking necessary steps for the conservation, preservation, and restoration of the catchment area, no substantive material evidence has been put on record.

10. In response to the content of **para 4**, it is submitted that the mere classification of the river as “Gair Mumkin Nala” in revenue records does not diminish its status as a river. It is reiterated here that the Kasawati River is well marked as a ‘River’ in the Survey of India records.
11. That the contents of **para 5 & 6** do not need a response.
12. In response to the content of **para 7**, it is submitted that the content of Para 4, and 5 of this instant reply may be taken as part and parcel of the submissions and the same is not repeated here for the sake of brevity.
13. The contents of **para 8 & 9** are vehemently denied. It is respectfully submitted that the issue of encroachment and occupation of the riverbed through the dumping of solid waste from stone crusher units operating within or in close proximity to the Kasawati River continues unabated. The Respondents' claimed vigilant actions are not reflected in the actual state of affairs on the ground, where persistent violations remain rampant. Despite the purported enforcement measures, the illegal stone-crushing activities and encroachments have directly contributed to the degradation and effective disappearance of the Kasawati River, causing irreversible damage to its ecological and hydrological existence.
14. In response to the content of **para 10**, it is submitted that the inspection conducted on 06.07.2024 by officials of the Water Resources Department (Respondent No. 4) is a mere formality and lacks credibility. The Applicants were not informed or provided the opportunity to participate in or observe the inspection, which would have enabled them to present clear evidence of the obstructed flow of the Kasawati River.
15. In response to the content of **para 11**, it is submitted that the climatic changes contributing to the reduced water flow of the Kasawati River does not absolve the Respondents from their legal duty, as outlined in the *Water (Prevention and Control of Pollution) Act, 1974*, the *Environment (Protection) Act, 1986*, and affirmed by the Hon'ble Supreme Court of India in cases such as *Vellore Citizens' Welfare Forum v. Union of India (1996)* and *M.C. Mehta v. Kamal Nath (1997)*, to take effective and immediate action to prevent environmental degradation and restore the river, including addressing the illegal encroachments, unregulated stone-crushing activities, and violations of the sustainable development principle, which mandates that economic activities must not compromise the health of vital natural resources.

It is further submitted that under Article 48A of the Directive Principles of State Policy, the State is constitutionally obligated to protect and improve the environment, including safeguarding rivers and other natural resources. Therefore, the Respondents cannot escape their responsibility to regulate illegal encroachments, stone-crushing activities, and groundwater exploitation that are causing irreversible damage to the river and its ecosystem, despite any natural challenges posed by climate change.

16. In response to the content of **para 12 & 13**, it is submitted that the Respondents highlight the significant groundwater resources in the Neem Ka Thana and Patan block, in the Quartzite zone, and emphasize the commendable yield of wells and the potable quality of groundwater, this does not mitigate the fact that the area has been categorized as "Over Exploited" with a groundwater extraction stage of 227.40% & 170.19%. The over-extraction of groundwater, far beyond sustainable levels, not only threatens the long-term viability of local water resources but also worsens the environmental degradation of the Kasawati River and surrounding ecosystems. The existence of groundwater resources should not be used to justify the continued encroachments and illegal activities in the riverbed.
17. That the contents of **para 14** do not need a response.

Hence, the applicant respectfully prays that this Hon'ble Tribunal kindly take the applicant's response on record and pass any further orders or directions as may be deemed just and appropriate in the interest of justice.

**Filed by:**

Applicant



Amit Kumar

**Dated: 01.10.2024**



काँडा दिनांक 16/9/22

सहस्र...

श्रीमान रहस्रीदार निमनलाना के भाड़े का क्लेम / 2022/ 5646-53 दिनांक 15/9/2022 का पालना में बहसराह श.भ. नि. गान्धी मंडोली, सिरोही व पञ्चारी हल्का खाडरा, महाना, डीपानाम, पाला के साथ जीर की नौकी के पास भूमिगत नाला जो बांसावमी नदी कहलारा के काँडा पर श्रीमान व काँडा की तुनालक रिपोर्ट बाबत काँडा पर पहुंचा, काँडा पर सहायक काँडा पल संसाधन उपखण्ड निमनलाना व उसकी टीम स्पेशल मिली।

उक्त काँडा पृथक्: ग्राम निमोड में तथा दूसरी हिस्सा ग्राम अराला में हाबसा अठार होना पाया गया। सर्वप्रथम ग्राम निमोड के पुरखा निवानार ख. न. 1032 में कु. पाह से जरीब चला काँडा पर स्थित नाले की पैदाइश की गयी जो काँडा पर में कु. पाह से नम्बो के अनुसार 60 मीटर पर पायी गयी जो सही (काँडा अनुसार) है काँडा पर स्थित नाला के ख. न. 1034 की डिस्म में कु. रास्ता दिनांक 1034 में इसी दम में दमिग की तरफ बड़े हुए ख. न. 1034 में इसी बार जरीब एक रिमोड ख. न. 1034, 1039, 1040 चलानी गयी जो भाग 40 मीटर की चाली, भागे काँडा काँडा की स्थिति इबड खाडरा नाला बंधी व पेड़ पोछे होने से जरीब फीटा चलाना संभव नही हो सका। उपर्युक्त टीम द्वारा काँडा पर नाले से दमिग की तरफ बड़े हुए सम्पूर्ण नाले का ख. न. 953, 954 एड अवलोकन किया गया जिसमें काँडा काँडा इबड खाडरा, खनन इतरा जॉन होने के कारण जरीब फीटा चलाना संभव नही हो सका। काँडा पर सट नाला कुल्हाड़ी के पास दो मणों में विभक्त होना पाया गया। और दोनो तरफ कुल्हाड़ी दियोन द्वारा भवरोध होना पाया गया। इसके पश्चात डेप स्टोप हेल्स के भागे नाले का टीम द्वारा काँडा निमिग करने पर अराला व ग्राम निमोड का नम्बो के अनुसार भोवरलेप पाया गया। मणो अवलोकन करने पर ग्राम खाडराबीजपुर, निमोड अराला की नंकायो पर भी भोवर लेप होना बरमा गया। श.भ. नि. गान्धी व पञ्चारी हल्का खाडरा, महाना के बरमा कि उक्त पृष्ठन में दिनांक 17/5/2022 व दिनांक 25/6/2022 काँडा काँडा भी इस पृष्ठन में काँडा रिपोर्ट पैदा की गयी। खिन्नी छरि जलन के रिपोर्ट लेना में सादर पैदा है।

23-1-22  
2-2-22

ATIA AEN WPD  
16/9/22  
16/9/22  
16/9/22  
NTDR  
16/9/22  
16/9/22

सहायक तहसीलदार (भू. अ.) नीमकाशाना, जिला-सीकर (राज.)

क्रमांक/भू.अ./२०२२/ 6940

दिनांक 24.11.22


श्रीमान् जिला कलेक्टर महोदय,  
सीकर

विषय:- राजसू ग्राम नीमोद जीर की चौकी के पास स्थित  
कांसावती नदी के डेल्टा में हरिया के सीमाज्ञान में  
श. प्रबन्ध विभाग की टीम का सहयोग था।

महोदय जी,  
उपरोक्त विषयान्तर्गत निवेदन है कि सहायक अतिरिक्त सिंचार्ड  
विभाग नीमकाशाना के प्रथमा पत्र अनुसार राजसू ग्राम नीमोद, जीर की चौकी  
के पास कांसावती नदी के डेल्टा में हरिया में अतिक्रमण करने पर सीमाज्ञान  
हेतु दिनांक 17.5.2022 के भू.अ. निरीक्षण व दो पटकारी नियुक्त किए गए।  
जिसने सहायक अतिरिक्त सिंचार्ड विभाग की उपस्थिति में मौके पर दिनांक 18.5.22  
को सीमाज्ञान का प्रयास किया गया एवं रिपोर्ट प्रस्तुत की गई कि राजसू ग्राम नीमोद,  
भरणा व रवडगबीपूर तीनों ग्रामों में ओवर लैप होने से सही सीमाज्ञान नहीं हो  
सका। उसके उपरान्त दिनांक 15.09.22 को पुनः नामक तहसीलदार नीमकाशाना को  
अभ्युत्पत्ता में तीन भू.अ. निरीक्षण चार पटकारियों को टीम गठित कर पुनः सीमाज्ञान  
हेतु आदेशित किया। टीम ने दिनांक 16.09.22 को सहायक अतिरिक्त सिंचार्ड विभाग  
की उपस्थिति में सीमाज्ञान का प्रयास किया गया एवं रिपोर्ट प्रस्तुत की गई कि राजसू  
ग्राम रवडगबीपूर, नीमोद, भरणा की सीमाओं में ओवर लैप होने से सीमाज्ञान  
संभव नहीं हुआ।

अतः श्रीमान् जी निवेदन है कि राजसू ग्राम नीमोद के पास स्थित कांसावती नदी के एवं  
उसके डेल्टा में हरिया के सीमाज्ञान हेतु श. प्रबन्ध विभाग की टीम का सहयोग  
दिलाने की कृपा करें।


सहायक-उपरोक्तानुसार


  
सहायक तहसीलदार (भू. अ.)  
नीमकाशाना


क्रमांक/भू.अ./२०२२/ 6941-42

दिनांक 24.11.22

प्रतिक्रिया:- ① श्रीमान् अतिरिक्त जिला कलेक्टर महोदय, नीमकाशाना से सूचनात्मक कार्ड प्रेषित  
② " उमदास अधिकारी महोदय, नीमकाशाना से सूचनात्मक कार्ड प्रेषित की

  
ऑफिस कारनामा  
तहसीलदार

पैदा नाम की गई  
प्रमाणित  
  
तहसीलदार

  
सहायक तहसीलदार (भू. अ.)  
नीमकाशाना

179  
23-1-23  
2-8-22  
प्रमाणित

